

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR
SHREE RUDRA SHAKTI INDUSTRIES PRIVATE LIMITED OPERATING IN
DYEING AND OTHER JOBWORKS OF TEXTILES AT HYDERABAD****(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board
of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	SHREE RUDRA SHAKTI INDUSTRIES PRIVATE LIMITED PAN: AABCM3737C CIN: U17100TG1993PTC016235
2.	Address of the registered office	19-2-211/C, RAMNASPURA NEAR ZOO PARK Hyderabad, HYDERABAD, Telangana, India 500064
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Hyderabad
5.	Installed capacity of main products/services	Unit is closed.
6.	Quantity and value of main products/ services sold in the last financial year	Activity stopped long back.
7.	Number of employees/ workmen	Company does not have any employee on Pay roll as per records available with RP.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by sending request to Resolution Professional: shreerudrashaktiindustries@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by sending request to Resolution Professional: Shreerudrashaktiindustries@gmail.com
10.	Last date for receipt of expression of interest	25.08.2024
11.	Date of issue of provisional list of prospective resolution applicants	04.09.2024
12.	Last date for submission of objections to provisional list	09.09.2024
13.	Date of issue of final list of prospective resolution applicants	19.09.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24.09.2024
15.	Last date for submission of resolution plans	24.10.2024
16.	Process email id to submit Expression of Interest	E-Mail: shreerudrashaktiindustries@gmail.com

Dantu Indu Sekhar

Reg No: IBBI/IPA-003/IPA-ICAI-N-00233/2019-2020/12773

For Shree Rudra Shakti Industries Private Limited

Address: Flat No. 104, Kavuri Supreme Enclave,

Kavuri Hills, Madhapur, Hyderabad-500033

AFA Valid till 29/10/2024

Date: Hyderabad
Place: 10.08.2024

ఫారం G
ఆసక్తి వ్యక్తీకరణ కొరకు ఆహ్వానము
శ్రీ రుద్రశక్తి ఇండస్ట్రీస్ ప్రైవేట్ లిమిటెడ్
హైదరాబాద్ లో టెక్స్ టైల్స్ అడ్లకం మరియు ఇతర జాబ్ వర్క్స్ చేస్తున్నది.
(ఇన్స్ట్రెస్స్ మరియు బ్యాంక్ ట్రస్టీ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తుల కొరకు ఇన్స్ట్రెస్స్ తీర్మాన ప్రక్రియ) రెగ్యులేషన్స్, 2016లోని రెగ్యులేషన్ 36ఎ సబ్-రెగ్యులేషన్ (1) క్రింద)

వ.సం.	సంబంధిత వివరములు	
1.	కార్పొరేట్ డెటూర్ పేరు, PAN & CIN / LLP నెం.	శ్రీ రుద్రశక్తి ఇండస్ట్రీస్ ప్రైవేట్ లిమిటెడ్ PAN: AABCM3737C CIN: U17100TG1993PTC016235
2.	రిజిస్టర్ ఆఫీస్ యొక్క చిరునామా	19-2-211/సి, రామ్ నాస్ పుర, జూపార్క్ దగ్గర, హైదరాబాద్, తెలంగాణ-500064, ఇండియా.
3.	URL యొక్క వెబ్సైట్	లేదు
4.	స్థిర ఆస్తులు మొత్తం ఉన్న స్థలం యొక్క చిరునామా	హైదరాబాద్
5.	ప్రధాన ఉత్పత్తులు / సేవల యొక్క వ్యవస్థాపించిన సామర్థ్యం	యూనిట్ మూసివేయబడినది
6.	గత ఆర్థిక సంవత్సరంలో విక్రయించబడిన ప్రధాన ఉత్పత్తులు / సేవల పరిమాణం మరియు విలువ	చాలా కాలం శ్రీతం కార్యకలాపాలు ఆగిపోయాయి
7.	ఉద్యోగులు / వర్కమాన్ యొక్క సంఖ్య	ఆర్పిఐ అందుబాటులో ఉన్న రికార్డుల ప్రకారం కంపెనీ రోల్ లో ఏ ఉద్యోగి లేడు.
8.	రెండు సంవత్సరాల చివరిగా అందుబాటులో ఉన్న ఆర్థిక నివేదికలు (షెడ్యూల్డ్ ఫో) సహా మరిన్ని వివరాలు, రుణదాతల జాబితాలు URL లో అందుబాటులో ఉన్నాయి	రిజల్యూషన్ ప్రొఫెషనల్ యొక్క shreerudrashaktiindustries@gmail.com కు అభ్యర్థన పంపడం ద్వారా పొందవచ్చు.
9.	కోడ్ యొక్క సెక్షన్ 25(2)(h) క్రింద దరఖాస్తుదారుల తీర్మానము కొరకు అర్హత	రిజల్యూషన్ ప్రొఫెషనల్ యొక్క shreerudrashaktiindustries@gmail.com కు అభ్యర్థన పంపడం ద్వారా పొందవచ్చు.
10.	ఆసక్తి వ్యక్తీకరణ స్వీకరణకు ఆఖరి తేదీ	25.08.2024
11.	బెక్నాహిక తీర్మాన దరఖాస్తుదారుల తాత్కాలిక జాబితా జారీ తేదీ	04.09.2024
12.	తాత్కాలిక జాబితాకు అభ్యంతరములు దాఖలు చేయుటకు ఆఖరి తేదీ	09.09.2024
13.	బెక్నాహిక తీర్మాన దరఖాస్తుదారుల తుది జాబితా జారీ తేదీ	19.09.2024
14.	బెక్నాహిక తీర్మాన దరఖాస్తుదారులకు తీర్మాన ఫ్లాస్ట్ కొరకు వినతి మరియు బహుళముఖ్యత చ్యూటిక్స్, ఇన్ఫర్మేషన్ మెయింరాండమ్ జారీ తేదీ	24.09.2024
15.	తీర్మాన ఫ్లాస్ట్ యొక్క దాఖలుకు ఆఖరి తేదీ	24.10.2024
16.	ఆసక్తి వ్యక్తీకరణను సమర్పించడానికి ఇమెయిల్ అడిని ప్రాసెస్ చేయండి	E-Mail: shreerudrashaktiindustries@gmail.com

దంతు ఇందు శేఖర్
Reg No: IBB/IPA-003/IPA-ICAI-N-00233/2019-2020/12773
శ్రీ రుద్రశక్తి ఇండస్ట్రీస్ ప్రైవేట్ లిమిటెడ్
చిరునామా: ఫ్లాట్ నెం.104, కాపూరి సుప్రీమ్ హిల్స్,
కాపూరి హిల్స్, మాధాపూర్, హైదరాబాద్-500033.
AFA Valid till 29/10/2024

ప్రచురణ : హైదరాబాద్
తేదీ : 10.08.2024

QUICKLY.

PM to visit Wayanad, chair review meeting

New Delhi: Prime Minister Narendra Modi will visit the landslides-hit Wayanad on Saturday to review the relief and rehabilitation efforts and interact with survivors. Officials said Modi will reach Kannur around 11 am and then undertake an aerial survey of the landslides-affected area. Teams involved in the rescue operation will brief him about the evacuation efforts. He will visit the relief camps and hospitals to meet the survivors. Modi will then chair a review meeting where he will be briefed about the ongoing relief efforts. **PTI**

NBCC wins ₹15,000-cr deal for Srinagar township

New Delhi: State-owned firm NBCC has bagged a big-ticket ₹15,000 crore contract from the Jammu & Kashmir government to develop a 406-acre satellite township project in Srinagar. The nature of the work is the development of a satellite township spread over 406-acre at Rakh-e-Gund Akshah, Bemina, Srinagar in Jammu & Kashmir. **PTI**

Manish Sisodia walks out of Tihar jail after 17 months

CALL FOR FAIRNESS. Long incarceration without trial deprived him of speedy justice: SC

Press Trust of India
New Delhi

Senior AAP leader Manish Sisodia walked out of Tihar jail after 17 months behind bars on Friday and said he got bail due to the power of the Constitution and democracy and this same power will ensure the release of Delhi Chief Minister Arvind Kejriwal.

Earlier in the day, the Supreme Court gave the former Deputy Chief Minister bail in corruption and money laundering cases linked to the Delhi excise policy "scam" case and said his long incarceration without trial had deprived him of the right to speedy justice.

Kejriwal, who is the national convener of the AAP, is also in Tihar jail in the same case.

SPEEDY TRIAL

Sisodia greeted the party workers and leaders, who showered rose petals on him as he walked out of the jail.



WARM WELCOME. AAP leader Manish Sisodia waving to supporters after being released from Tihar jail in New Delhi on Friday. **SHV KUMAR PUSHPAKAR**

The court granted him bail, noting that he has been in custody for 17 months.

The Supreme Court on Friday sharply rebuked the courts below saying his long incarceration without trial had deprived him of the right to speedy justice.

Observing that "bail is rule and jail is exception", the top court said it is high time trial courts and high courts recognised this principle. "As observed time and

again, prolonged incarceration before being pronounced guilty of an offence should not be permitted to become punishment without trial," a Bench of Justices BR Gavi and KV Viswanathan said, while describing Sisodia as a man with "deep roots in society".

The top court granted him bail in the separate corruption and money laundering cases linked to the alleged Delhi excise policy scam.

Hours later, a Delhi court issued an order for Sisodia's release after accepting the bail bonds and surety bonds submitted by his advocates.

The former Deputy Chief Minister of Delhi was arrested by the Central Bureau of Investigation on February 26, 2023 over purported irregularities in the formulation and implementation of the now-scraped Delhi excise policy 2021-22.

The Enforcement Directorate (ED) arrested him on March 9, 2023.

He resigned from the Delhi Cabinet on February 28 last year.

LEADERS REACTIONS

Soon after the apex court's verdict, senior Aam Aadmi Party (AAP) leader and Delhi Education Minister Atishi said on X "Satyamev Jayate" (truth alone triumphs).

In a post on X in Hindi, AAP MP Raghav Chadha said, "The whole country is happy today as Manish Sisodia, the hero of Delhi education revolution, got bail."

Both Houses adjourned sine die

Our Bureau
New Delhi

With completion of listed business for the session, both Houses of Parliament adjourned *sine die*, ahead of the planned end. Lok Sabha Speaker Om Birla said that the lower house had achieved productivity of 136 per cent.

Initially, the session was to end on August 12.

The session saw the Parliament completing the procedure for full Union Budget and introduction of the Waqf Bill which was referred to Joint Parliamentary Committee.

This is also the first time after 10 years any Bill is being sent to JPC. "15 sittings of Lok Sabha were held during the session which lasted for around 115 hours," said Birla.

BILLS INTRODUCED

The general discussion on the Union Budget 2024-25 was a significant focus, engaging 181 members in a debate that spanned 27 hours and 19 minutes.

Throughout the session, the Lower House addressed various matters of public importance, with 400 issues



BREAK FROM BUSINESS. Prime Minister Narendra Modi with Lok Sabha Speaker Om Birla, Union Ministers Rajnath Singh, Amit Shah and Kiren Rijju, LoP Rahul Gandhi and others during a meeting on Friday. **PTI**

raised and 86 starred questions answered, he said. 12 Government Bills were introduced and 4 Bills were passed, during the session. Also, 25 Statements were made under Direction 73A and a total number of 30 Statements including two Statements given by the Minister of Parliamentary Affairs in connection with parliamentary business and three suo moto Statements by Ministers were given. As many as 1,345 papers were laid.

The Speaker informed that on July 22, a discussion on India's preparedness for upcoming Olympic Games

was held under Rule 193. Similarly, on 31 July, 2024, a calling attention motion was discussed under Rule 197 regarding loss of lives and property due to landslides and floods in various parts of the country.

With regard to private members' business, 65 private members Bills were introduced during the session.

Private members' resolution moved by Shafi Parambil, MP, regarding appropriate measure to regulate airfare in the country was discussed in the House on 26 July. However, the discussion remained inconclusive.

'Our aim is to make Telangana a \$1-trillion economy in a decade'

Our Bureau
Hyderabad

Telangana Chief Minister Revanth Reddy said his government aims to make the State a \$1-trillion (about ₹80 lakh crore) economy over the next one decade.

Addressing a gathering of IT Serve Alliance at Dallas, he made a strong pitch to the members to actively consider investments in Hyderabad.

"We have built Hyderabad, Secunderabad and Cyberabad over the last few



Telangana CM Revanth Reddy

decades. Now, let us all join to build a world-class fourth city, the Future City. When you invest in Hyderabad now, you are clearly investing into the

future," he said. The Chief Minister met Shantanu Narayen, CEO of Adobe Systems at Palo Alto on Friday. "As a key influencer in the Valley, Narayen was highly receptive and proactively agreed to support our vision for Hyderabad 4.0, the Future City, the Young India Skill University and the AI City," a CMO statement said on Friday.

AMGEN CENTRE

Amgen, a Nasdaq-listed biotech company, has announced plans to open a technology and innovation

centre in Hyderabad. The centre will accelerate the company's digital capabilities across its centres to further advance its pipeline of medicines.

Amgen India will be located in the IT hub of Madhapur. The six-floor facility, which can accommodate 3,000 employees, will be operational in the fourth quarter of this calendar year. "They decided to locate the centre in Hyderabad for its talent across medicine, life sciences and data sciences and the rapidly advancing field of artificial intelligence (AI)," a

statement from the CMO said here on Friday.

"At a time when a quickly ageing global population needs more innovation, the convergence of biotechnology and technology is enabling Amgen to work with greater speed, confidence and efficiency — a milestone for which we have been preparing for over a decade," David M Reese, Executive Vice-President and Chief Technology Officer at Amgen, said.

FUTURE STATE

Meanwhile, Revanth Reddy announced that the State

would have a tagline 'The Future State'. Addressing the CEOs of Tech Unicorns at an AI business roundtable hosted by the Indian Consulate General at Palo Alto on Thursday, he said the State deserved such a tagline considering the potential for growth.

Citing the examples of some US cities and States, he said a tagline would help promote brand Telangana. Sridhar Babu appealed to the CEOs to explore investment opportunities in the city, which has emerged as a major IT destination in India.

SC refuses to postpone NEET-PG 2024

Krishnadas Rajagopal
New Delhi

The Supreme Court on Friday refused to reschedule the post-graduate National Eligibility-cum-Entrance Test (NEET-PG) 2024 scheduled for August 11. A three-judge Bench headed by Chief Justice of India DY Chandrachud pointed out that two lakh aspirants were expected to appear in the exam.

"More than two lakh students and close to four lakh parents will weep over the weekend if we even touch this matter... Nowadays people just come to postpone this exam or the other," Chief Justice Chandrachud remarked.

'CAREERS AT RISK'

Noting that there were only five petitioners in the Supreme Court, the CJ said, "We cannot put the careers of so many candidates at risk just because of these petitioners". Appearing for the petitioners, senior advocate Sanjay Hegde submitted that the controversy over paper leaks and allocation of exam centres in the undergraduate NEET 2024 exam had had an impact on NEET-PG 2024.

"What happened in NEET UG has affected the NEET PG. Exam centres were cut down from 1,200 to 500," Hegde said. The petitioners had sought postponement of the NEET-PG exam claiming that candidates were allocated cities inconvenient for them to

reach. The CJ, at this point, wondered who was really behind petitions seeking rescheduling of exams. "We don't know who is behind these petitions. We are not talking about your clients... but a larger number of centres always serves the purpose of those who want to cheat the system," the Chief Justice remarked.

Noting that the court was not in favour of rescheduling the exam, Hegde said the Bench should at least intervene with a direction to the authorities to hold one exam per day.

But the court did not budge. The CJ said, "It is not a perfect world and we are not academic experts. Three of us cannot be expected to sit down and devise a new policy better than the existing one". The NEET-PG exam was initially supposed to be held on June 23. It was postponed by the Union Health Ministry as a "precautionary measure" in the wake of alleged irregularities in certain competitive exams.

Smartphone snapshots: A new tool to measure malnutrition in children

The mobile application can accurately determine the child's height and weight by taking photos

K V Kurmanath
Hyderabad

A simple smartphone, armed with an intelligent application, is transforming the way we measure children's growth and assess their nutritional health.

This innovative approach, developed by the Raj Reddy Center for Technology and Society (RCTS) at the International Institute of Information Technology (IIIT-Hyderabad), uses computer vision to analyse images captured by a smartphone camera. The app can accurately determine the child's height and weight by taking two photos — one of the child standing



IN SHARP FOCUS. The app empowers healthcare workers to identify at-risk children early and to provide support

against a wall with a height chart and another of the weighing scale readout.

These measurements are then compared against standard growth charts to identify signs of malnutrition, such as

stunting (low height for age) or wasting (low weight for height). The app even sends mobile alerts to parents and local health officials, enabling timely intervention and care.

The tool has been developed for i-Saksham, an NGO located in Bihar, to support its community engagement programme that trains high school-educated women in leadership and gender issues.

EASING WORKLOAD

These women, known as 'educators', play a crucial role in mobilising out-of-school children and providing social, emotional and life skills training to children in schools and anganwadis.

Arjun Rajasekar, an applied researcher with RCTS, felt that an automated data entry process significantly reduces the subjectivity element,

while easing the workload on the workers. It also equips them with an auditing feature, making it much easier for them. The beauty of this solution lies in its simplicity and accessibility. It eliminates the need for specialised equipment or extensive training, making it ideal for use in resource-limited settings like rural anganwadi centres.

GAME CHANGER

Moreover, by automating the data collection process, it reduces human error and improves the overall quality of data. This smartphone-based solution is not just a technological marvel; it's a potential

game changer in the fight against child malnutrition. By providing a quick, accurate and non-invasive method for growth assessment, it empowers healthcare workers to identify at-risk children early and provide them with the necessary support.

The idea is to address the current problems that confront the workers — the challenges in manually measuring growth parameters. This will be accomplished with minimal to no additional hardware requirement other than a smartphone.

The project, backed by corporate funding, is currently in its pilot phase.

JPC on Waqf Bill to give its report in next session

Our Bureau
New Delhi

The 31 members of the Joint Parliamentary Committee will submit its report on the Waqf Bill by the next session of Parliament, the government said on Friday. The committee will have 21 members from the Lok Sabha and 10 from the Rajya Sabha.

Minority Affairs Minister Kiren Rijju introduced the Bill in the Lok Sabha on Thursday. Soon after that, it was referred to a JPC. The introduction also saw heated debate, with the government asserting that the proposed law did not intend to interfere with the functioning of mosques and the Opposition calling it targeting of Muslims and an attack on the Constitution.

MEMBERS NOMINATED

On Friday, the Lok Sabha adopted a motion naming its members on the committee. The members include Jagdambika Pal, Nishikant Dubey, Tejasvi Surya, Aparajita Sarangi, Sanjay

Godrej Properties emerges highest bidder for prime land parcels in Greater Noida

Our Bureau
Mumbai

Godrej Properties has emerged as the highest bidder for two land parcels with a total combined bid value of ₹842 crore in an e-auction conducted by the Greater Noida Industrial Development Authority (GNIDA) for residential group housing plots.

GNIDA will issue the allotment letters after following the due process, Godrej Properties said in a statement. The land parcels, spread over 9.5 acres in Sector Sigma—III and 8 acres in Sector 12, are strategically located in one of the most prime locations in Greater Noida.

Together, they will offer a development potential of 3.75 million sq feet and an estimated revenue potential of over ₹5,000 crore, comprising premium residential apartments of varied configurations.

It said that with its infrastructure, wide roads and proximity to Delhi and Noida, Greater Noida offers a high-quality lifestyle and good connectivity to Jewar Airport.

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SL	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. SHREE RUDRA SHAKTI INDUSTRIES PRIVATE LIMITED PAN: AABCMS373C CIN: U17100TG1993PTC016235
2.	Address of the registered office 19-2-211/C, RAMNAPURA NEAR ZOO PARK, Hyderabad, HYDERABAD, Telangana, India, 500064
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10.	Last date for receipt of expression of interest 25.08.2024
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Date: Hyderabad Place: 10.08.2024	
Reg No: IBBI/PA-003/PA-ICAI-N-00233/2019-2020/12773 For Shree Rudra Shakti Industries Private Limited Address: Flat No. 104, Kavuri Supreme Enclave, Kavuri Hills, Madhapur, Hyderabad-500033 AFA Valid till 29/10/2024	

Bank of Baroda
Zonal Office, Stressed Assets Recovery Branch: #3-5-822/5, First Floor, Hyderabad Main Road, Hyderabad-500029. Phone No. 040-23421645, Email: armhyd@bankofbaroda.co.in

APPENDIX IV-A [Refer proviso to rule 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES AND PLANT AND MACHINERY
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the **constructive/physical possession has been taken on 28.12.2023** by the Authorised Officer of Bank of Baroda, ZOSARB, Hyderabad #3-5-822/5, First Floor, Hyderabad Main Road, Hyderabad, Hyderabad-500029 (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" for: (1) Bank of Baroda: Recovery of Rs. 13,05,73,351.41 Pcs. (Rupees Thirteen Crores, Five Lakhs, Seventy Three Thousand, Three Hundred Fifty One and Forty One Paise Only) plus unapplied interest from 31.05.2022 and other charges till the date of realization, which was issued by Authorised Officer of Bank of Baroda, Vijayawada Main Branch (Secured Creditor) as per the Demand Notice dated 01.07.2022 (2) Punjab National Bank: Recovery of Rs. 8,49,74,357.40 Pcs (Rupees Eight Crores, Forty Nine Lakhs, Seventy Four Thousand, Three Hundred and Fifty Seven and Forty Paise only) plus further interest and other charges till the date of realization (#Bank will consider the recoveries made / credits received after marking NPA), to the **Borrower M/s. Mithra Coaches Pvt Ltd., Reg Office at: D.NO.4/15, Besides AP Seeds Corporation, N.H.5, Prasadampadi, Vijayawada, Andhra Pradesh-521108. Also At: R.S.No. 192/7B, D.No:7-76, Metlapalli Road, Veerapaneni Gudem Village & Panchayati, Gannavaram Mandalam, Krishna District, Andhra Pradesh-521286 and Guarantors: VIZ. 1) Mr. Maganti Subramanyam (Guarantor), D.H.No.40-15-8/2, Brindavan Colony, Labbipet, Vijayawada, Andhra Pradesh-520010, 2) Mr. Maganti Madhusudana Sarma (Director/Guarantor), 6 4 4 1st Lane Behind Siddhartha Arts College, Siddhartha Nagar, Vijayawada, Andhra Pradesh-520010, Also at: D.H.No.40-15-8/2, Brindavan Colony, Labbipet, Vijayawada, Andhra Pradesh-520010, 3) Mr. Maganti Chandramouli (Director/ Guarantor), D.H.No.40-15-8/2, Brindavan Colony, Labbipet, Vijayawada, Andhra Pradesh-520010, 4) Mr. Maganti Venkata Srinivas (Guarantor), D.H.No.40-15-8/2, Brindavan Colony, Labbipet, Vijayawada, Andhra Pradesh-520010, 5) Mr. Nethi Seshadri Sekhar (Director/Guarantor), H.No: 3-4-1013/29, Rajendra Colony, Nr Kachiguda JR College, Barkatpura, Kachiguda, Hyderabad-500027, 6) Mr. Maganti Vengopal (Guarantor), D.H.No.40-15-8/2, Brindavan Colony, Labbipet, Vijayawada, Andhra Pradesh-520010, 7) M/s. Mithra Engineering Company (Corporate Guarantor), #357, Gudavallivani Street, Governorpet, Vijayawada, Andhra Pradesh-520002. The Reserve Price will be:-**

S.No	Schedule of Property Number	Reserve Price (Rs. in Lakhs)	Earnest Money Deposit (EMD) (Rs. in Lakhs)
1	Details as per below Schedule of the Property	1152.00	116.00

SCHEDULE OF THE PROPERTY

All that piece and parcel of the factory land admeasuring Ac. 15.00 Cents, out of Ac. 30.00 Cents and Factory Shed along with the Plant and Machinery in the Factory premises of **M/s Mithra Coaches Pvt. Ltd.**, situated at R.S.No: 192/7B, Veerapanenigudem Village and Panchayati Area, Gannavaram Mandal, Krishna District, Andhra Pradesh and bounded By: North: Factory, South: Open Land & Mosque, East: Street, West: Metlapalli Road. Together with all buildings and structures standing thereon and the plant and machinery.

For detailed terms and conditions of the sale, please refer to the link provided in our website (www.bankofbaroda.com)

Date: 09.08.2024
Place: Hyderabad

Sd/- Authorized Officer
Bank of Baroda

